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Gujarat	Gulf of Kutchh
	Gulf of Khambhat
	Dumas-Ubhrat

Complaints of civil construction by DMRC

1657. SHRI JAI PRAKASH NARAYAN SINGH: SHRIMATI GUNDU SUDHARANI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that there is lot of complaints in the quality of civil construction by DMRC in the metro, including the pillars of Airport Metro Line;
- (b) how many complaints were received by Government from various quarters including the Members of Parliament;
- (c) the action taken by Government on the officials of DMRC for the shabby construction work carried out by DMRC including the Airport Metro Line; and
- (d) if not, the reasons for not taking any action against the officials wherein the lapses are so serious that it involves the safety of the passengers travelling metro?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) In the last two years, the Government has received two complaints one each from Shrimati Gundu Sudharani and Shri Jai Prakash Narayan Singh, Members of Parliament on the defects in the pillars of Airport Metro Line and two representations from Patparganj F.I.E. Entrepreneurs Association, Delhi on the poor workmanship by Delhi Metro Rail Corporation Ltd. (DMRC)

(c) The action taken by DMRC on the following faulty civil construction works are as under:—

I. Sections under Operation

(i) Defect in the girder bearing system of the Airport Metro Express

Link due to damage of the grout material used above and below
the bearings at few locations

The Government constituted a two member Enquiry Committee, comprising Additional Member (Works), Railway Board, Ministry of

Railways and Additional Secretary and Chief Vigilance Officer (CVO), Ministry of Urban Development. The report of the Enquiry Committee was referred to Central Vigilance Commission (CVC), and as per the CVC's advice, the report has been forwarded to DMRC for examination by the Board of DMRC for taking action against various officials of DMRC as well as various consultants and contractors as per the findings of the report. DMRC has also been directed to examine various system improvements to avoid recurrence of such failure in future. DMRC has constituted a Board sub-committee under the chairmanship of Secretary (UD) and consisting of Chief Secretary, Government of National Capital Territory of Delhi (GNCTD), Additional Member (Works), Railway Board and Joint Secretary and Financial Adviser, Ministry of Urban Development to consider the Enquiry Committee report and take further action. DMRC has intimated that the following actions have been taken against the consultant/contract:-

- (a) Civil contractors (M/s IJM IJMII JV) have been disqualified from Phase-III tenders. They have not been allowed to participate in the tenders of Phase-III. Their pre-qualification has also been put under suspension.
- (b) The Performance Security of the Airport Metro Line Consultant, a consortium led by M/s Oriental Consultants, Japan, amounting to Rs. 5.8 crore has been forfeited.

(ii) Development of cracks in the arm of the balanced cantilever beam of NOIDA City Centre station at Delhi end

The legal options are being explored for taking action against the contractor *i.e.* M/s Gammon India Ltd., whose Defect Liability Period of works has been over long ago. The service of one Junior Engineer of DMRC has been terminated. Disciplinary Action under major penalty has been initiated against one Executive Engineer of DMRC.

II. Works Site

 (i) Accident occurred during launching of segmental box girder of the viaduct at Zamroodpur in Central Secretariat — Badarpur line

For the accident at Zamroodpur, the contractor, M/s Gammon India

Limited, was barred from entrusting any new contract in DMRC for a period of two years, a penalty of Rs. 5 crores was imposed and the Performance Guarantee of 5% was extended to 5 years after completion of work as against 10% upto 1 year apart from recovery of penalties as per terms and conditions on Safety, Health and Environment in the contract. The Detailed Design Consultant, M/s Arch Consultancy Services Pvt. Limited was black-listed for a period of 5 years from engagement by DMRC or DMRC contractors. M/s Tandon Consultants Pvt. Ltd. was debarred from engagement for any consultancy work in Delhi Metro for a period of 2 years either directly or through contracting agencies.

The action was also taken against three senior officials of DMRC namely Director (Project) and two Deputy Chief Engineers who were repatriated to their parent departments and one expatriate Quality Expert of General Consultants was demobilized.

(d) Does not arise.

Irrigation projects pending in the absence of environment and forest clearance

1658. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of irrigation projects that have been pending in the absence of environment and forest clearance, the State-wise detailed list thereof;
 - (b) the land area of these irrigation projects; and
- (c) whether State Governments have made special request to clear these projects, if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) to (c) Irrigation projects covering more than 10,000 hectare (ha.) or higher irrigable command area and with potential to cause submergence require environment clearance from Union Government, In addition, irrigation projects with proximity to National Park/Sanctuary, Biosphere Reserve and/or projects situated within 10 Kms. of inter-State boundary also require similar environment clearance. These proposals are processed for environment clearance as per the provisions stipulated under the Environment Impact Assessment Notification, 2006 and as amended from time to time. The proposals for forest clearance are dealt with as per the provisions stipulated